

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB 195 (ND)/2017

IN THE MATTER OF:

M/s. Indusind Bank Ltd.
Vs
Gallium Industries Ltd.

....PETITIONER

...RESPONDENT

SECTION

Under Section 7 IBC 2016

Order delivered on 23.10.2019

Coram:

Shri Ch. Mohd. Sharief Tariq,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble Member (Technical)

For the Petitioner/Applicant
For the Corporate Debtor

:-

: Ms. Syhrina Saimah Advocate (Respondent Nos. 5 and 6),
Chitranshul Sinha Advocate

For the Intervener/OL

: Mr. Pardeep Dahiya, Rhea Luthra and Nalin Kuashil
Advocates

ORDER

Counsel for the Liquidator present. Counsel for Resp.No.1 present. Counsel for Respondent No.4 present. Respondent No.5 and 6 are present. No representation on behalf of Resp.No.2 & 3. The Counsel for the applicant has amended case title of the CA 434 as directed vide order dated 09.10.2019. Counsels representing Resp.No.1 & 4 and Counsel for R-5 & 6 are directed to file reply. The Counsel for Resp.No.4 has submitted that CA-4 of 2019 has already been filed. The ^{said} application be treated as counter to the present CA . The Counsel for the Liquidator is directed to send fresh Notice to R-2 and 3 and file the proof of service. Put up on 5.11.2019.

Sol.

(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)

Balram Mahajan

- Sol.

(Ch. Mohd. Sharief Tariq)
MEMBER (JUDICIAL)